

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.7605/2021

(Arising out of impugned final judgment and order dated 23-06-2021 in CRLA No. 7507/2018 passed by the High Court of Judicature at Allahabad)

PIYUSH KUMAR VERMA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date : 10-10-2022 This petition was orally mentioned today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr.Pradeep Kumar Yadav,Adv.(Orally mentioned by
Mr. Sanjeev Malhotra, AOR

For Respondent(s)

Mr. Ankit Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

This petition was mentioned by learned counsel appearing for petitioner stating that the said matter is likely to be listed for hearing on 1-11-2022 and requests that the said matter may not be deleted.

In view of the above, the Registry is directed not to delete the said matter from the date already notified.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)